

NOTES OF THE REGISTRY

On dt. 15.09.06

Copies of order
made available
for both the
counsel

Co (J) 11/11/06

ORDERS OF THE TRIBUNAL

Order dated: 15.09.2006

Heard Mr. M.Kanungo, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways.

The Applicant has approached this Tribunal without exhausting the departmental remedies available to him. Hence, the case is disposed of with direction to Respondent No.2 to finalize the appeal of the Applicant, if pending, if not, it is open to the Applicant to file appeal and the same should be disposed of on merit by Respondent No.2 within a period of three months from the date of receipt of this order.

Copies of this order be given to the Ld. Counsels for both the parties.


Member (Admn.)